



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ७, अंक १४]

गुरुवार, जुलै २२, २०२१/आषाढ ३१, शके १९४३

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ३५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Act, 2021 (Maharashtra Act No. XVI of 2021), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVI OF 2021.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 22nd July 2021).

An Act further to amend the Maharashtra Public Universities Act, 2016.

Mah. VI of 2017. **WHEREAS** it is expedient further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-second Year of the Republic of India as follows :-

1. This Act may be called the Maharashtra Public Universities (Amendment) Act, 2021. Short title.

Mah. VI of 2017. 2. In section 109 of the Maharashtra Public Universities Act, 2016, in sub-section (3),— Amendment of section 109 of Mah. VI of 2017.

(i) in clause (f), after the second proviso, the following proviso shall be added, namely :—

“Provided further that, for the academic year 2021-2022, the compliance report received by the University within the prescribed

time limit, shall be scrutinized by the Board of Deans and be forwarded to the State Government with the approval of the Management Council on or before 31st July 2021;” ;

(ii) in clause (g), for the second proviso, the following proviso shall be substituted, namely :—

“Provided further that, for the academic year 2021-2022, the final approval under this clause may be granted on or before 31st August 2021.”.